

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA no. 370/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Indian Overseas Bank (CoC)
V/s.
Metal Holding India Pvt Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.


2.

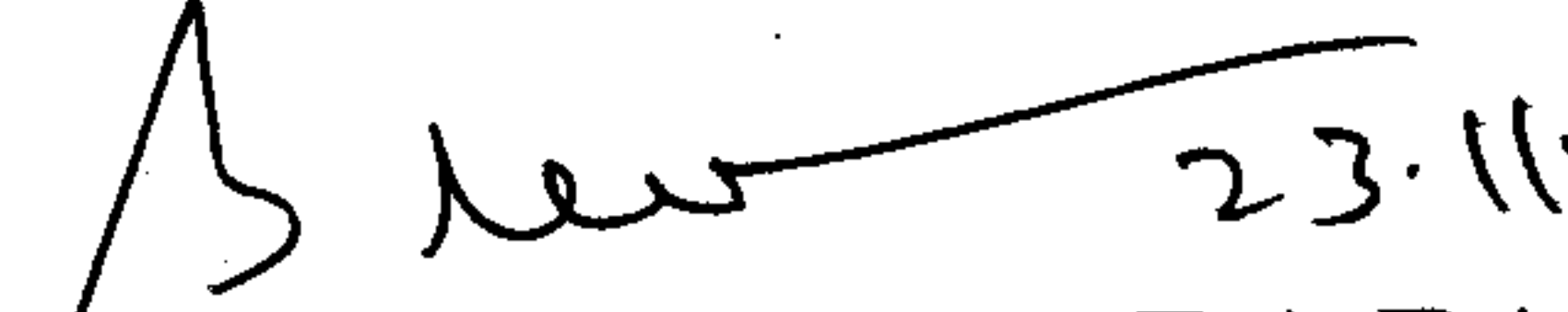
ORDER

None present for Applicant. None present for Respondent in IA 370/2017.

Letter dated 22.11.2017 received from IBBI confirming the name of Mr. Anurag Sinha as resolution professional in CP(IB) 68/10/NCLT/AHM/2017

Hence, Mr. Anurag Sinha is appointed as Resolution Professional by Adjudicating Authority.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.